

[Shri H. R. Gokhale]

- (2) Annual Report of the Indian Oil Corporation Limited, Bombay, for the year 1971-72 along with the Audited Accounts and the comments of the Comptroller and Auditor General thereon.

[Placed in Library. See No. LT-4115/72.]

**REVIEW & ANNUAL REPORTS OF I.T.D.C.,  
AND ANNUAL REPORTS & ACCTS. OF**

**AIR INDIA AND INDIAN AIRLINES**

**THE MINISTER OF TOURISM  
AND CIVIL AVIATION (DR. KARAN SINGH):** I beg to lay on the Table—

- (1) A copy each of the following papers (Hindi and English versions) under sub-section (1) of section 619A of the Companies Act, 1956:—

(i) Review by the Government on the working of the India Tourism Development Corporation Limited, New Delhi for the year 1971-72.

(ii) Annual Report of the India Tourism Development Corporation Limited, New Delhi, for the year 1971-72 along with the Audited Accounts and the comments of the Comptroller and Auditor General thereon. [Placed in Library. See No. LT-4116/72]

- (2) A copy each of the following papers (Hindi) and English versions) under sub-section (2) of section 37 of the Air Corporation Act, 1953:—

(i) Annual Report of the Air India for the year 1971-72.

(ii) Annual Report of the Indian Airlines for the year 1971-72.

[Placed in Library See No. LT-4117/72.]

- (3) A copy each of the following papers (Hindi and English versions) under sub-section (4) of section 15 of the Air Corporation Act, 1953:—

(i) Certified Accounts of the Air India for the year 1971-72 together with the Audit Report thereon.

(ii) Certified Accounts of the Indian Airlines for the year 1971-72 together with the Audit Report thereon. [Placed in Library. See No. LT-4118/72.]

**DELHI DEVELOPMENT AUTHORITY  
(ISSUED AND MANAGEMENT OF BONDS)  
REGULATIONS**

**SHRI A. K. KISKU:** On behalf of Prof. D. P. Chattopadhyay, I beg to lay on the Table a copy of the Delhi Development Authority (Issue and Management of Bonds) Regulations, 1970 (Hindi and English versions) published in Notification No. S.O. 1185 in Gazette of India dated the 20th May, 1972, under section 58 of the Delhi Development Act, 1957. [Placed in Library. See No. LT-4119/72.]

**REPORT OF COMPTROLLER & AUDITOR  
GENERAL, NOTIFICATIONS ETC.**

**THE MINISTER OF STATE IN  
THE MINISTRY OF FINANCE  
(SHRI K. R. GANESH):** I beg to lay on the Table—

- (1) A copy of the Report of the Comptroller and Auditor General of India for the year 1969-70—Union Government (Commercial) Part XI—Indian Oil Corporation Limited (Refineries Division excluding Pipelines Section), under article 151(1) of the Constitution. [Placed in Library. See No. LT-4120/72.]

- (2) (1) A copy each of the following Notifications (Hindi and English versions) under sub-section (4) of section 26 of the Bengal Finance (Sales Tax) Act, 1941, as in force in the Union Territory of Delhi:—
- (a) The Delhi Sales Tax (Fifth Amendment) Rules, 1972, published in Notification No. F. 4(45)/71-Fin. (G) in Delhi Gazette dated the 8th June, 1972.
- (b) The Delhi Sales Tax (Sixth Amendment) Rules, 1972, published in Notification No. F. 4(60)/71-Fin. (G) in Delhi Gazette dated the 3rd August, 1972.
- (c) The Delhi Sales Tax (Seventh Amendment) Rules, 1972, published in Notification No. F. 4(24)/72-Fin. (G) in Delhi Gazette dated the 6th October, 1972.
- (ii) A statement (Hindi and English versions) showing reasons for delay in laying the above Notifications.  
[Placed in Library. See No. LT-4121/72.]
- (3) A copy each of the following Notifications (Hindi and English versions) under section 38 of the Central Excises and Salt Act, 1944:—
- (i) The Central Excise (Fourteenth Amendment) Rules, 1972, published in Notification No. G.S.R. 1494 in Gazette of India dated the 2nd December, 1972.
- (ii) The Central Excise (Fifteenth Amendment) Rules, 1972, published in Notification No. G.S.R. 1495 in Gazette of India dated the 2nd December, 1972.  
[Placed in Library. See No. LT-4122/72.]
- (4) A copy each of the following Notifications (Hindi and English versions) under section 159 of the Customs Act, 1962:—
- (i) G.S.R. 479(E) published in Gazette of India dated the 4th December, 1972 together with an explanatory memorandum.
- (ii) G.S.R. 480(E) published in Gazette of India dated the 4th December, 1972 together with an explanatory memorandum.  
[Placed in Library. See No. LT-4123/72.]
- (5) A copy each of the following Notifications (Hindi and English versions) issued under the Central Excise Rules, 1944:—
- (i) G.S.R. 472(E) published in Gazette of India dated the 30th November, 1972 together with an explanatory memorandum.
- (ii) G.S.R. 476(E) published in Gazette of India dated the 1st December, 1972 together with an explanatory memorandum.  
[Placed in Library. See No. LT-4123/72.]

#### REVIEWS & ANNUAL REPORTS

THE MINISTER OF STATE IN THE MINISTRY OF STEEL AND MINES (SHRI SMAHNAWAZ KHAN): I beg to lay on the Table a copy each of the following papers under sub-section (1) of section 619A of the Companies Act, 1956:—

- (1) (i) Review (Hindi and English versions) by the Government in the working of the Triveni Structural Limited, for the year 1971-72.
- (ii) Annual Report (Hindi and English versions) of the Triveni Structural Limited.